

The debt waiver portion of the ADWDRS, 2008 was closed by its due date i.e. 30.6.2008, while the debt relief portion of the Scheme was extended till 31.12.2009 and further upto 30.6.2010.

### **Vacancy of Chairpersons in PSBs**

\*153. SHRI RAJEEV SHUKLA: Will the Minister of FINANCE be pleased to state:

- (a) how many Public Sector Banks (PSBs) are without a full time Chairperson at present;
- (b) since when these positions are lying vacant and reasons therefor; and
- (c) what action is being taken to fill up these positions in the PSBs?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY) : (a) to (c) The post of Chairman-cum-Managing Director has been split into the post of Part-time Non-executive Chairman and full time Managing Director and Chief Executive Officer to improve the governance of Public Sector Banks. The posts of Managing Director and Chief Executive Officer are vacant in Bank of India, Bank of Baroda, Canara Bank, Punjab National Bank, IDBI Bank Ltd., Indian Bank and Andhra Bank since 01.06.2015, 01.08.2014, 01.10.2014, 28.10.2014, 01.07.2015, 10.06.2015 and 01.05.2015, respectively. There are 12 newly created vacancies of Non-executive Chairman in Bank of Baroda, Canara Bank, Indian Bank, Indian Overseas Bank, Oriental Bank of Commerce, Punjab National Bank, Syndicate Bank, United Bank of India, Vijaya Bank, Andhra Bank, Bank of India and IDBI Bank Ltd. The charge of Managing Director and Chief Executive officer has been given to the senior most Executive Director wherever there is a vacancy. The selection process for the post of 9 Part-time Chairman and 5 Managing Director and Chief Executive Officers is at advanced stage.

### **Extension of loan facilities and other relief packages for tenant farmers**

\*154. SHRIMATI RENUKA CHOWDHURY : Will the Minister of FINANCE be pleased to state:

- (a) whether Government is aware that a large number of tenant farmers, who obtain land on lease for cultivation, are not entitled to farm loan, Kisan Credit Cards (KCCs) and other relief packages such as crop insurance etc.;
- (b) if so, the details thereof along with the reasons therefor; and

(c) the corrective steps taken by Government to instruct public sector banks and insurance companies to extend farm loans on subsidised rates of interest, crop insurance scheme and Kisan Credit Card facilities to tenant farmers?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY) : (a) to (c) As per extant Kisan Credit Card(KCC) Scheme, all farmers i.e. individuals/joint borrowers who are owner cultivators, tenant farmers, oral lessees/share-croppers; and Self Help Groups(SHGs)/Joint Liability Groups(JLGs) of farmers (which also includes tenant farmers, share croppers etc.) are eligible for adequate and timely credit support from banking system for their production credit requirements.

Under Interest Subvention Scheme for Short-Term Crop loans, all farmers, including tenant farmers/oral lessees/share-croppers etc. and JLGs undertaking farm activities, are eligible for short-term crop loans upto ₹ 3 lakhs at 7 per cent per annum which further gets reduced to 4 per cent in case of prompt-payee farmers.

Besides, the mandatory crop insurance for all loanee farmers (including tenant farmers, share croppers etc.), the KCC holders also have the option to take benefit of Assets Insurance, Personal Accident Insurance etc. and have the premium paid through their KCC accounts.

In order to make credit available and also augment it to landless farmers such as tenant farmers, oral lessees, share croppers, etc. for taking up farm and non-farm activities, NABARD has piloted and developed a credit product for JLGs. The JLGs facilitate hassle free credit to farmers both for short and long term purposes without collateral through the banking system. The product relies on mutual guarantee of clients like small, marginal, tenant farmers, oral lessees and share croppers. It serves as a substitute for collateral for loans, minimizes the risk in the loan portfolio for the banks, reduces the transaction cost.

### **Investigation in financial irregularities in cricket**

\*155. SHRIMATI NAZNIN FARUQUE: Will the Minister of FINANCE be pleased to state:

(a) whether any step has been taken by Government to bring back the first IPL Chairman from abroad to investigate the financial irregularities done in cricket; and

(b) if so, the details thereof, and if not, the reasons therefor?